

period from 1st April, 1971, to 30th September, 1971. [Placed in Library. See No. LT-3027/72].

ANNUAL REPORT AND ACCOUNTS (1970-71) OF THE INDIAN DRUGS AND PHARMACEUTICALS LTD.

THE DEPUTY MINISTER IN THE MINISTRY OF PETROLEUM AND CHEMICALS (SHRI DALBIR SINGH) : Sir, I beg to lay on the Table, under sub-section (1) of section 619A of the Companies Act, 1956, a copy (in English and Hindi) each of the following papers :—

(i) Tenth Annual Report and Accounts of the Indian Drugs and Pharmaceuticals Limited, for the year 1970—71, together with the Auditors' Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

(ii) Review by Government on the working of the Company. [Placed in Library. See No. LT-3056/72 for (i) and (ii)]

MOTION FOR EXTENSION OF TIME FOR PRESENTATION OF REPORT OF JOINT COMMITTEE ON CODE OF CRIMINAL PROCEDURE BILL, 1970

The question was put and the motion was

श्री महावीर प्रसाद शुक्ल : मान्यवर, मैं प्रस्ताव करता हूँ कि :—

“दंड प्रक्रिया संहिता विधेयक, 1970 संबंधी सभाओं की संयुक्त समिति का प्रतिवेदन प्रस्तुत किये जाने के लिये निर्धारित समय को राज्य सभा के इक्यासीवें सत्र के अन्तिम दिवस तक और बढ़ा दिया जाये।”

adopted

MESSAGES FROM THE LOK SABHA

(1) THE INDUSTRIAL DISPUTES AMENDMENT BILL, 1972

(a) THE CANTONMENTS (EXTENSION OF RENT CONTROL LAWS) AMENDMENT BILL, 1972

(in) THE SECUNDERABAD AND AURANGABAD CANTONMENTS HOUSE RENT CONTROL LAW (REPEAL) BILL, 1972.

SECRETARY : Sir, I have to report to the House the following three messages received from the Lok Sabha signed by the Secretary of the Lok Sabha :—

(I)

I am directed to inform Rajya Sabha that the Industrial Disputes (Amendment) Bill, 1972 which was passed by Rajya Sabha at its sitting held on the 6th April, 1972 has been passed by Lok Sabha at its sitting held on the 26th May, 1972, with the following amendment :—

Clause 2

Page 1, for lines 14 to 16 substitute—

"(a) an undertaking in which—

(i) less than fifty workmen are employed,

or

(ii) less than fifty workmen were employed on an average per working day in the preceding twelve months,"

I am, therefore, to return herewith the said Bill in accordance with the provisions of rule 121 of the Rules of Procedure and Conduct of Business in Lok Sabha with the request that the concurrence of Rajya Sabha in the said amendment be communicated to Lok Sabha.

(II)

In accordance with the provisions of Rule 120 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to inform you that Lok Sabha, at its sitting held on the 26th May, 1972, agreed without any amendment to the Cantonments (Extension of Rent Control Laws) Amendment Bill, 1972, which was passed by Rajya Sabha at its sitting held on the 4th April, 1972.

(III)

In accordance with the provisions of Rule 120 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to inform you that Lok Sabha, at its sitting held on the 26th May, 1972, agreed without any amendment to the Secunderabad and Aurangabad Cantonments House Rent Control Law (Repeal) Bill, 1972, which was passed by Rajya Sabha at its sitting held on the 6th April, 1972."